

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
RPL SUNLIGHT POWER PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	RPL Sunlight Power Private Limited
2.	Date of incorporation of corporate debtor	19-08-2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai I
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U40108MH2015PTC267568
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office:</b> Raheja Point, Wing B, 7th Floor, Nehru Road, Near Shamrao Vithal Bank, Vakola, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055
6.	Insolvency commencement date in respect of corporate debtor	26-03-2026
7.	Estimated date of closure of insolvency resolution process	22-09-2026 (180 days from the order dated 26-03-2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) – Through its Director – Mr. Atul Tandon  IBBI Reg. No.: IBBI/IPE-0040/IPA-2/2022-23/50021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> H-35, 1st Floor Jangpura Extension, Jungpura, South Delhi, New Delhi – 110014. Email Id – <a href="mailto:ipe@npvca.in">ipe@npvca.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> 10th Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad – 380054 <b>Process Email Id:</b> <a href="mailto:cirp.rplsunlight@npvinsolvency.in">cirp.rplsunlight@npvinsolvency.in</a>
11.	Last date for submission of claims	09-04-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> <a href="mailto:cirp.rplsunlight@npvinsolvency.in">cirp.rplsunlight@npvinsolvency.in</a> (b) <u>Not Applicable</u>

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court- VI has ordered the commencement of a corporate insolvency resolution process of the RPL Sunlight Power



Private Limited on 26-03-2026.

The creditors of RPL Sunlight Power Private Limited, are hereby called upon to submit their claims with proof on or before 09-04-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. - NA

Submission of false or misleading proofs of claim shall attract penalties.

**IPE – NPV Insolvency Professionals Private Limited  
(Formerly Known as Mantrah Insolvency Professionals Private Limited)**

**Through its Director –Mr. Atul Tandon**

**Appointed as Interim Resolution Professional**

**In the Matter of RPL Sunlight Power Private Limited**

**IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021**

**Date: March 28, 2026**

**Place: New Delhi**

**Validity of AFA: December 31, 2026**

**Email for Correspondence - [cirp.rplsunlight@npvinsolvency.in](mailto:cirp.rplsunlight@npvinsolvency.in)**

**NOTICE**

**TATA STEEL LIMITED**  
Registered Office: Bombay House, 24, Homi Mohi Street, Fort, Mumbai, Maharashtra 400001

Notice is hereby given that the certificate for the undermentioned security of the company has been lost/misplaced and the holder of the said securities/applicants has/have applied to the company to issue duplicate.

Any person who has a claim in respect of the said securities should lodge such claim with the company at its registered office within 15 days from the date of this notice, else the company will proceed to issue duplicate certificate without further intimation.

Sr. No.	Name of the share holder	Folio No.	Distinctive No	No of Shares
1.	Vasant Janardan Madan	S1V0005768	152755221-152757940	2720
2.	Vasant Janardan Madan	S1V0005768	388008508-388009867	1360
3.	Vasant Janardan Madan	S1V0009879	153063791-153064800	1010
4.	Vasant Janardan Madan	S1V0009879	388041623-388042127	505

Place: Mumbai, Date: 28.03.2026 Name of Holder : Nandini Madan

**PUBLIC NOTICE**

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
GAURAV PAPPUBHAI SHAH	GAURAV PAPPUBHAI SHAH	NSE - AP0291573031 BSE - AP01067301176783	SHOP NO 7 GROUND FLOOR PHOENIX BUILDING WING A PLOT NUMBER RH 81 PALGHAR ROAD BOISAR PALGHAR 401501

Please note that above mentioned Authorised Person (AP) is no longer associated with us. Any person heretofore dealing with above mentioned AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

**Kotak Securities Limited**, Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PL134051. Telephone No.: +22 4336000, Fax No.: +22 67124230. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity Park, Bldg. No 21, Opp. Film City Road, K. Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42858285, Seal Registration No: N200202157 (Member of NSE, BSE, MSE, MCX & NCDX), AMFI ARN 0164, PMS INF00000258, and Research Analyst NH000000586. NSDL/CDSL: IN-IN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 022-42858484, or Email: ks.compliance@kotak.com.

**GHATKOPAR (WEST) BRANCH**  
Sandhu Sanskar Building, Opp. Saroday Hospital, Ghatkopar (W), Mumbai-400 086

**Appendix IV POSSESSION NOTICE (Rule-8 (1)) (For Immoveable Property)**

Whereas, The undersigned being the Authorized Officer of the Central Bank of India, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 19.05.2025 calling upon the Borrowers/Mortgagors M/s. RADIUS ENTERPRISES, Mr. Prabhath Bhushan (Patner) and Mr. Prakash Bhushan (Patner) to repay the aggregate amount mentioned in the said Notice being Rs.3,60,82,430.00 (Rupees Three Crore Sixty Lakh Eighty Two Thousand Four Hundred and Thirty Only) with further interest at the applicable rate of interest from the date of notice 19.05.2025 till the date of full and final payment of dues within 60 days from the date of receipt of the said Notice.

The Borrowers/Mortgagors having failed to repay the amount, notice is hereby given to the borrower and public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under sub section (4) of Section 13 the Act read with the Rule 8 of the Security Interest (Enforcement) Rules 2002, on this 25th day of the March of the year 2026.

The Borrowers/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Central Bank of India, Ghatkopar (West) Branch for an amount of Rs.3,60,82,430.00 (Rupees Three Crore Sixty Lakh Eighty Two Thousand Four Hundred and Thirty Only) and interest thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

**DESCRIPTION OF IMMOVABLE PROPERTY**

Shop no. B-07 on the Ground Floor in building no.2 in residential cum commercial complex known as central plaza lying and being situated at revenue Village: Devlad, Taluka: Khalapur and district: Raigad.

Date : 25-03-2026  
Place : Khalapur

Sd/-  
Authorized Officer  
Central Bank of India

**GHATKOPAR (WEST) BRANCH**  
Sandhu Sanskar Building, Opp. Saroday Hospital, Ghatkopar (W), Mumbai-400 086

**Appendix IV POSSESSION NOTICE (Rule-8 (1)) (For Immoveable Property)**

Whereas, The undersigned being the Authorized Officer of the Central Bank of India, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 19.05.2025 calling upon the Borrowers/Mortgagors M/s. RADIUS ENTERPRISES, Mr. Prabhath Bhushan (Patner) and Mr. Prakash Bhushan (Patner) to repay the aggregate amount mentioned in the said Notice being Rs.3,60,82,430.00 (Rupees Three Crore Sixty Lakh Eighty Two Thousand Four Hundred and Thirty Only) with further interest at the applicable rate of interest from the date of notice 19.05.2025 till the date of full and final payment of dues within 60 days from the date of receipt of the said Notice.

The Borrowers/Mortgagors having failed to repay the amount, notice is hereby given to the borrower and public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under sub section (4) of Section 13 the Act read with the Rule 8 of the Security Interest (Enforcement) Rules 2002, on this 25th day of the March of the year 2026.

The Borrowers/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Central Bank of India, Ghatkopar (West) Branch for an amount of Rs.3,60,82,430.00 (Rupees Three Crore Sixty Lakh Eighty Two Thousand Four Hundred and Thirty Only) and interest thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

**DESCRIPTION OF IMMOVABLE PROPERTY**

Shop no. B-10 on the Ground Floor in building no.2 in residential cum commercial complex known as central plaza lying and being situated at revenue Village: Devlad, Taluka: Khalapur and district: Raigad.

Date : 25-03-2026  
Place : Khalapur

Sd/-  
Authorized Officer  
Central Bank of India

**PUBLIC NOTICE**  
(Under Section 102 of the Insolvency and Bankruptcy Board Code, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PERSONAL GUARANTOR DIMPLE NILESH HEMANI**

Relevant Particulars	
1. Name of Personal Guarantor (PG)	Dimple Nilesh Hemani (DIN:01580441 PAN: AARPH3622A)
2. Address of the registered office / principal office / Residence of PG	A) Bungalow at 9th Road, VPO, Plot No 40, Nutan Laxmi CHS Survey No. 70, CTS No. 647 of Juhu Village 400 056 B) Plot No 19, Rutuja Presidency CHS Ltd. North South Road 7, JVPD Scheme, Vile Parle, (W), Mumbai-400 056
3. Details of Order of Adjudicating Authority	The Hon'ble NCLT, Mumbai Bench Court II admitted Insolvency Resolution Process against Mrs. Dimple Nilesh Hemani personal guarantor of corporate debtor (Neel Extrulami Pack Private Ltd.) in CP No (IB) 603(MB)/2024 dated 25/02/2026 (received on 26/03/2026)
4. Date of commencement of Insolvency Resolution Process	25th February 2026 (Received on 26th March 2026)
5. Name and registration number of the Resolution professional	Pramod Dattaram Rasam IBB/IBA-001/IP-P00722/2017-18/11259
6. Address and e-mail of the Resolution professional, as registered with the Board	Room No 5, Shri Niwas Chaw, J.B. Nagar, Anheri (E), Mumbai-400059 Email: pdrasam@gmail.com Mobile: +91 9820024763
7. Address and e-mail to be used for correspondence with the Resolution professional	Same as point 6
8. Last date for submission of claims	16th April 2026

Notice is hereby given that the Adjudicating Authority, NCLT Mumbai has ordered the commencement of an insolvency resolution process of Mrs. Dimple Nilesh Hemani on 25th February 2026 u/s 100.

The creditors of Mrs. Dimple Nilesh Hemani are hereby called upon to submit their claims with proof on or before 16th April 2026 in the prescribed form "Form B" under Regulation 7(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 to the Resolution Professional address mentioned against entry No. 7. The Creditors shall submit their claims with proof, details of claims and personal information by way of electronic communications or through courier, speed post or registered letter. Submission of false or misleading proofs claims shall attract penalties.

Sd/-  
Pramod Dattaram Rasam  
Resolution Professional  
IBBI/IBA-001/IP-P00722/2017-18/11259  
AFA Validity Date: 31st December 2026  
Date and Place: 27/03/2026, Mumbai

**PUBLIC NOTICE**  
(Under Section 102 of the Insolvency and Bankruptcy Board Code, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PERSONAL GUARANTOR MR. NILESH C HEMANI**

Relevant Particulars	
1. Name of Personal Guarantor (PG)	Mr. Nilesh C Hemani (DIN:01828087 PAN: AAPH5083L)
2. Address of the registered office / principal office / Residence of PG	A) Bungalow at 9th Road, JVPD, Plot No 40, Nutan Laxmi CHS Survey No. 70, CTS No. 647 of Juhu Village 400 056 B) Plot No 19, Rutuja Presidency CHS Ltd. North South Road 7, JVPD Scheme, Vile Parle, (W), Mumbai-400 056
3. Details of Order of Adjudicating Authority	The Hon'ble NCLT, Mumbai Bench Court II admitted Insolvency Resolution Process against Mr. Nilesh C Hemani personal guarantor of corporate debtor (Neel Extrulami Pack Private Ltd.) in CP No (IB) 604(MB)/2024 dated 25/02/2026 (received on 26/03/2026)
4. Date of commencement of Insolvency Resolution Process	25th February 2026 (Received on 26th March 2026)
5. Name and registration number of the Resolution professional	Pramod Dattaram Rasam IBB/IBA-001/IP-P00722/2017-18/11259
6. Address and e-mail of the Resolution professional, as registered with the Board	Room No 5, Shri Niwas Chaw, J.B. Nagar, Anheri (E), Mumbai-400059 Email: pdrasam@gmail.com Mobile: +91 9820024763
7. Address and e-mail to be used for correspondence with the Resolution professional	Same as point 6
8. Last date for submission of claims	16th April 2026

Notice is hereby given that the Adjudicating Authority, NCLT Mumbai has ordered the commencement of an insolvency resolution process of Mr. Nilesh C Hemani on 25th February 2026 u/s 100.

The creditors of Mr. Nilesh C Hemani are hereby called upon to submit their claims with proof on or before 16th April 2026 in the prescribed form "Form B" under Regulation 7(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 to the Resolution Professional address mentioned against entry No. 7. The Creditors shall submit their claims with proof, details of claims and personal information by way of electronic communications or through courier, speed post or registered letter. Submission of false or misleading proofs claims shall attract penalties.

Sd/-  
Pramod Dattaram Rasam  
Resolution Professional  
IBBI/IBA-001/IP-P00722/2017-18/11259  
AFA Validity Date: 31st December 2026  
Date and Place: 27/03/2026, Mumbai

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RPL SUNLIGHT POWER PRIVATE LIMITED**

Relevant Particulars	
1. Name of corporate debtor	RPL Sunlight Power Private Limited
2. Date of incorporation of corporate debtor	19-08-2015
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai 1
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40108MH2015PTC267568
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Rajesh Point, Wing B, 7th Floor, Netaji Road, Near Shamoo Vitthal Bank, Vokola, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055
6. Insolvency commencement date in respect of corporate debtor	26-03-2026
7. Estimated date of closure of insolvency resolution process	22-09-2026 (180 days from the order dated 26-03-2026)
8. Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) - Through its Director - Mr. Atul Tandon IBB Reg. No. IBB/IFE-0040/IFA-2/2022-23/50021
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: H-35, 1st Floor Jangpura Extension, Jangpura, South Delhi, New Delhi - 110014. Email id - ip@npv.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 10th Floor, 1003, Zone Z1, Near Avelon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad - 380054 Process Email Id: crp.rplsunlight@npvinsolvency.in
11. Last date for submission of claims	09-04-2026
12. Classes of creditors, if any under clause (b) of sub-section (8A) of section 21, as notified by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in/crp.rplsunlight@npvinsolvency.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court-VI has ordered the commencement of a corporate insolvency resolution process of the RPL Sunlight Power Private Limited on 26-03-2026.

The creditors of RPL Sunlight Power Private Limited, are hereby called upon to submit their claims with proof on or before 09-04-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in form, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA - NA

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
IPE - NPV Insolvency Professionals Private Limited (Formerly Known as Mantrah Insolvency Professionals Private Limited) Through its Director - Mr. Atul Tandon Appointed as Interim Resolution Professional In the Matter of RPL Sunlight Power Private Limited IBB Reg. No: IBB/IFE-0040/IFA-2/2022-23/50021  
Validity of AFA: December 31, 2026  
Date: March 28, 2026  
Place: New Delhi  
Email for Correspondence - crp.rplsunlight@npvinsolvency.in

**REGD.A/DASTIA/AFFIXATION/BEAT OF DRUM & PUBLICATION / NOTICE BOARD OF DRT SALE PROCLAMATION**

**OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL-II, MUMBAI**  
MTNL Bhavan, 3rd Floor, Colaba Market, Colaba, Mumbai.

R.P.No. 341/2004 DATED : 16.03.2026

**PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993.**

Central Bank of India, P. D Mello Branch Certificate Holders

M/s Mayur Roadlines & Ors. Certificate Debtors

CD-1: M/s Mayur Roadlines, 3 Eastern Chambers, 1st Floor, 126-A, Nandlal Jani Road, Poona Street, Dana Bunder, Mumbai 400 009.

CD-2: Mr. Narendra Mithubhai Chandra (deceased through legal heirs) (a) Mrs Manben Narendra Chandra, 17 Manjusha CHS Ltd, 4th Floor, Zaveri Road, Mulund (East), Mumbai 400 080 and also at: Flat No 1202, B Wing, Runwal Pride, Behind R Mall, Mulund (West), Mumbai 400 604. (b) Mr Mayur Narendra Chandra, 17 Manjusha CHS Ltd, 4th Floor, Zaveri Road, Mulund (East), Mumbai 400 080 and also at: Flat No 1202, B Wing, Runwal Pride, Behind R Mall, Mulund (West), Mumbai 400 604. (c) Miss Manisha Narendra Chandra, 17 Manjusha CHS Ltd, 4th Floor, Zaveri Road, Mulund (East), Mumbai 400 080 and also at: Flat No 1202, B Wing, Runwal Pride, Behind R Mall, Mulund (West), Mumbai 400 604.

CD-3 Mr Bharat Mithubhai Chandra, Flat No 201, 2nd Floor, Rajshree Castle CHS Ltd, 103 Tilak Road, Opp Balaji Mandir, Ghatkopar (East), Mumbai 400 604.

Whereas Hon'ble Presiding Officer, Debts Recovery Tribunal No.II Mumbai has drawn up the Recovery Certificate in Original Application No 209/2003 for recovery of Rs.72,89,663.58 with interest and costs from the Certificate Debtors and a sum of Rs.21,34,302.00 (As on 17.06.2025) is recoverable together with further interest and charges as per the Recovery Certificate/Decree.

And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.

And whereas a sum of Rs. 72,89,663.58 along with pendent-lite and further interest @ 15.50% from the date of filing of application till payment and/or realization from CDs.

Notice is hereby given that in absence of any order of postponement, the property shall be sold on 30.04.2026 between 02:00 PM to 03:00 PM. (with auto extension clause in case of bid in last 5 minutes before closing, if required) by open public e-auction and bidding shall take place through "On line Electronic Bidding" through the website (www.banksauctions.com) of M/s. C-1 India Private Limited, having address at Udyog vihar, phase 2, Gulf Petrochem Building No. 301, Gurgaon, Haryana - 122015, India, Contact Person: Mr. Bhavik Pandya (Mobile +91 8866682937). Email address maharashtra@c1india.com & gujarat@c1india.com. The intending bidders should register themselves on the website of the aforesaid e-auction agency well in advance and get user ID and Password for uploading of requisite documents and/or for participating in the open public e-auction. For further details contact : Mr. Hitendra Kumar, Chief Manager, 9167980364.

The sale will be of the property of the C.Ds above named as mentioned in the schedule below and the liabilities and claims attached to the said property, so far as they have been ascertained, are those specified in the schedule attached to each lot / property.

The property will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.

The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

No officer or other person, having any duty to perform in connection with sale, either directly or indirectly by him, to acquire or attempt to acquire any interest in the property sold.

The sale shall be subject to the conditions prescribed in Second Schedule of the Income Tax Act, 1961 and the rules made there under and to the following conditions:

- The reserve price below which the property shall not be sold is Rs. 24,00,000/- (Rupees Twenty Four Lakhs only)
- The amount by which the bid is to be increased shall be Rs. 25,000/- (Rupees Twenty Five Thousand only). However, the decision in this regard of the undersigned shall be final and binding on the parties concerned. In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.
- The highest bidder shall be declared to be the purchaser of that respective lot. It shall be in the discretion of the undersigned to decline/accept the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so or for reasons otherwise.
- The public at large is hereby invited to bid in the said E-Auction. The online offers along with EMD amounting to Rs. 2,40,000/- (Rupees Two Lakhs Forty Thousand only), is payable by way of RTGS/NEFT in the Account No.: 3012863666, IFSC Code No: CBIN0280619, of Central Bank of India, Mandvi Branch.
- The offers in a sealed envelope (addressed to the Recovery Officer, DRT-II, Mumbai superscribing R.P.No. 341 of 2004 only) containing duly filled in and blue ink signed prescribed bid form giving complete details of the bidder(s) including e-mail ID, Mobile Number etc., alongwith self attested copies of PAN / TAN Card, Address Proof, Photo Identity Proof of the bidder(s) and RTGS / NEFT details towards EMD Amount of Rs. 2,40,000/- (Rupees Two Lakhs Forty Thousand only) should be deposited with the undersigned not later than by 4:00 P.M. on 27.04.2026.
- The bidder (s) shall also declare if they are bidding on their own behalf or on behalf of their principals and sign declaration accordingly. In the latter case, they shall be required to deposit with the bid documents their original authority duly signed by their principal together with complete KYC of the said principal duly attested by the said principal together with complete KYC of the authorized person. In case of the company, authenticated copy of resolution passed by the board members of the company or any other authenticated documents confirming representation / attorney of the company together with complete KYC of the said principal company and complete KYC of the authorized person shall also be submitted alongwith the bid documents. In case of failure, bid shall not be considered.
- The bidder (s) shall also upload online on the website of the aforesaid e-auction agency, after registering themselves on the website of the aforesaid e-auction agency, copy of the duly filled in prescribed bid form alongwith photocopies of the documents as stated in para 5 & 6 here in above. The last date for submission of online bid is 27.04.2026 by 4:00 P.M. The physical inspection of the properties may be taken between 10:00 A.M. and 5:00 P.M. on 23.04.2026 at the property site.
- Once the bid is submitted it is mandatory for the bidder (s) to participate in the bidding process of the e-auction by logging in on the e-auction agency portal, failing which the EMD shall be forfeited to the Government, if the undersigned thinks fit.
- The successful bidder shall have to deposit 25% of his final bid amount after adjustment of EMD by next bank working day i.e. by 4:00 P.M., in the said account as per details mentioned in para 4 above.
- The successful highest bidder shall also deposit the balance 75% of final bid amount on or before 15th day from the date of auction sale of the property. If the 15th day is Sunday or other Holiday, then on the first bank working day after the 15th day by prescribed mode as stated in para 4 above.
- In addition to the above, the successful highest bidder shall also deposit poundage fee with Recovery Officer-II, DRT-II @ 2% upto Rs.1,000/- and @ 1% of the excess of said amount from Rs.1,000/- through DD in favour of Registrar, DRT-II, Mumbai, within 15 days from the date of auction sale of the property.
- In case of default of payment within the prescribed period, the deposit, after defraying the expenses of the sale, if the undersigned thinks fit, be forfeited to the Government and the defaulting successful highest bidder shall forfeit all claims to the property or the amount deposited. The property shall be resold, after the issue of the fresh proclamation as above. Further, the purchaser shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.
- The property is being sold on "AS IS WHERE IS BASIS" AND "AS IS WHAT IS BASIS".
- The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

**SCHEDULE**

No. of lots	Description of the property to be sold with the names of the co-owners where the property belongs to defaulter and any other person as co-owners.	Revenue assessed upon the property or any part thereof.	Details of any other encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value.
1.	Office No 3, 1st floor, Eastern Chamber Premises CHS Ltd, 128-A, Poona Street, Nandlal Jani Road, Dana Bunder, Masjid (East), Mumbai 400 009 admg 384.38 sq ft carpet area, as per valuation report.	Not available	Attached property	10,19,901/- Society Dues (approx)

Given under my hand seal on this 16th day of March, 2026.

Sd/-  
Bhavishya Kumar Azad  
Recovery Officer  
DRT-II, Mumbai

**Bank of Baroda, Boisar Branch** : Office No 3 to 10, Khodaram Baug, Tarapur Road Boisar(W) Palghar 401501, Ph: 02525-267623,267824 E-mail: boisar@bankofbaroda.com

**POSESSION NOTICE (For Immoveable Property/ies)**

Whereas, the undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 17.12.2025 Under Section 13 (2) of the said Act calling upon the Borrower M/S SIDDHIVINAYAK ENTERPRISE THROUGH Proprietor: Manojkumar R Tiwari to repay the amount mentioned in the notice being Rs. 15,63,387.84 (Rupees Fifteen Lakhs Sixty Three Thousand Three Hundred Eighty Seven And Eighty Four Paise Only) As On Dated 17.12.2025, plus unapplied / unserviced Interest, within 60 days from the date of receipt of the said notice.

The borrower and others mentioned hereinabove having failed to repay the amount, notice is hereby given to the Borrower and others mentioned hereinabove in particular and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act read with Rule 9 of the said Rule on this 23rd of March of the year 2026.

The borrower and the others mentioned hereinabove in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda Boisar Branch for an amount Rs. 15,63,387.84 (Rupees Fifteen Lakhs Sixty Three Thousand Three Hundred Eighty Seven And Eighty Four Paise Only) As On Dated 17.12.2025, and interest thereon.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of the time available to redeem the secured assets.

**Description of the Immoveable Property:**

- Hypothecation of Textile Machinery Parts and Hardware.
- Equitable Mortgage of Flat No B/309, 3rd Floor, Gomati Bhavan CHS Ltd, Near Jyoti Dham Cabin Road, Bhayander East, Thane, Maharashtra 401105 In The Name of Mr. Manojkumar R Tiwari.

Date: 23-03-2026  
Place: Bhayander East

Sd/-  
Authorized Officer  
(Bank of Baroda)

**LKP FINANCE LIMITED**  
CIN: L65990MH1984PLC032831  
Regd. Office: 203 Embassy Centre, Nariman Point, Mumbai, Maharashtra, India, 400021  
Corp. Office: 201, 2nd Floor, East Sky Tower, Netaji Subhash Place, Pitampura, Delhi-110034  
E-mail: lkpfinancehd@gmail.com, Website: www.lkpfinance.com | Phone No.: 911-43094300

**POSTAL BALLOT NOTICE**

Notice is hereby given that pursuant to provisions of section 108, 110 and other applicable provisions, if any, of the Companies Act 2013, ("the Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 and other applicable provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("Secretarial Standard-2") (including any statutory amendment(s), modification(s) or reenactment(s) thereof, for the time being in force), General Circular No. 14/2020 dated 6 April 2020, General Circular No. 17/2020 dated 13 April 2020, General Circular No. 22/2020 dated 15 June 2020, General Circular No. 33/2020 dated 28 September 2020, General Circular No. 39/2020 dated 31 December 2020, General Circular No. 10/2021 dated 23 June 2021, General Circular No. 20/2021 dated 8 December 2021, General Circular No. 03/2022 dated 5 May 2022, General Circular No. 11/2022 dated 28 December 2022, General Circular No. 09/2023 dated 25 September 2023 and General Circular No. 09/2024 dated 19 September 2024, General Circular No. 03/2025 dated 22nd November, 2025, issued by the Ministry of Corporate Affairs, Government of India (collectively referred to as "MCA Circulars"), and any other applicable law, rules and regulations (including any statutory modification(s) or reenactment(s) thereof, for the time being in force), and/or any other applicable law, rules or regulations for the time being in force, to seek approval of the Members by way of Resolutions, through voting by electronic means ("remote e-voting") only.

The Company has on Friday, March 27, 2026, completed the dispatch of the Postal Ballot Notice to the Members whose names appear on the Register of Members/List of Beneficial Owners as received from the National Securities Depository Limited (NSDL) and Central Depository Services (India) Limited (CDSL) at their registered email ids. Members, whose names appeared on the Register of Members/List of Beneficial Owners as on Friday, March 20, 2026, i.e. the cut-off date, will be considered eligible for the purpose of voting. A person who is not a Member as on the cut-off date for reckoning voting rights, should treat this Notice for information purposes only.

The Members holding shares in dematerialized form are requested to furnish their email addresses and mobile number with their respective Depositories through their Depository Participants. The Members holding shares in physical form are requested to furnish their email addresses and mobile number with Company's Registrar and Share Transfer Agent M/s. Adroit Corporate Service Private Limited on its website at www.adroitcorp.com.

In compliance with provisions of Section 110 of the Act read with Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is offering remote e-voting facility to the Members of the Company. The Company has entered into an arrangement with CDSL for facilitating remote e-voting services. The detailed procedure for casting of votes through remote e-voting has been provided in the Notice. The details will also be made available on the website of the Company.

The remote e-voting period shall commence on Saturday, March 28, 2026, at 09:00 A.M. and shall end on Sunday April, 26, 2026, at 5:00 P.M. Members may cast their vote electronically during the aforesaid period.

The Board of Directors of the Company has appointed Mr. Abhay Kumar (CP No. 22630), Proprietor Abhay K & Associates, Company Secretaries to act as the Scrutinizer for conducting this Postal Ballot process through remote e-voting facility, in a fair and transparent manner.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evotingindia.com or call on toll free no. : 1800 21 09911 or send a request to helpdesk.evoting@cdslindia.com. The Members may also contact the Company's Secretarial department by sending an email to lkpfinancehd@gmail.com if you have any unresolved queries.

By Order of the Board of Directors  
For LKP Finance Limited

Sd/-  
Rishi Arya  
Company Secretary & Compliance Officer

Date: 28.03.2026  
Place : Mumbai

**Canara Bank Mumbai Regional Office North**,  
Kohinoor Bldg, II Floor, Opp. Siddhivinayak Mandir, Prabhadevi, Mumbai-400025,  
Email recoverynorth@canarabank.com Ph No: 6352171775 / 8655963283

**SALE OF IMMOVABLE PROPERTIES**

**E-Enforce Sale Notice for Sale of Immoveable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the borrower (s) and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on As is Where is, and As is What is basis on 30.04.2026, through online E-auction between 12.00 pm to 2.00 pm, for recovery of dues as described here below, due to our various branches indicated therein. The Earnest Money Deposit shall be deposited on or before 29.04.2026, up to 6:00 pm. The property can be inspected, with prior appointment with Authorised Officer on 28.04.2026 between 10.00 am to 4.00 pm.

Sr. No.	Name of the Borrower(s)/ Guarantors (s) / Mortgagors (s)	Outstanding dues as on 28.02.2026 and further interest, charges and other cost from 01.03.2026	DETAILS OF SECURITY/IES Area is Sq.ft. (POSSESSION TYPE)	Reserve Price	Canara Bank Account Details	Contact Details
1	M/s Kurt and Kurl Spa (Borrower) (Represented by Proprietor: Rohima Sarabuddin Khan) / Rohima Sarabuddin Khan (Prop: M/s Kurt and Kurl Spa and Mortgagor) and Sarabuddin Sombor Khan (Guarantor)	Rs. 11,76,762.31	All that Part and parcel of Residential Flat No 305, 3rd Floor, adm.228 Sq.Ft. Carpet area in the Building known as "Furniturewala Residency", Plot No. 6/57, A B Cross Pakhadi Road, Versova, Andheri(West), Mumbai - 400061, situated at CTS No. 963 & 964, Village- Versova, Taluka - Andheri, in the Registration District and Sub-District at Mumbai Suburban District within the limits of Municipal K-West Ward. Boundaries of the Property: North: CTS No.963, South: CTS No.965, East: CTS No.990 West: CTS No.962 CERSAI Security Id 400013203913 Possession Type: Symbolic Possession	Rs. 47,74,000.00 Rs. 4,77,400.00	CANARA BANK, A/C NO 209272434 IFSC CODE: CNRB0015057	Canara Bank, Jogeshwari West-II branch(15057) Senior Manager, Krishnan Mukkal Neelakant, Contact No 877960

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

# संपादकीय

## नवाकाल

॥ न मे भक्त प्रणश्यति ॥

### युद्ध परिस्थितीत हितसंबंध जपणारे घटक

जागतिक स्तरावर युद्धजन्य परिस्थिती आहे. इराण, अमेरिका आणि इस्त्रायल यांच्या युद्धामध्ये जगाचा बराच मोठा भाग वेढील धरला गेलेला आहे. भारतासारखा मोठी लोकसंख्या असलेला देश या युद्धामुळे अडचणीत आलेला आहे. तरीसुद्धा जगातील सर्वात मोठी लोकसंख्या असलेल्या देशातील इंधन पुरवठा व्यवस्थित ठेवण्यासाठी भारत सरकार आटोकाट प्रयत्न करते आहे. आणि त्याला काही प्रमाणात यश येत आहे. परंतु अशा या युद्धजन्य परिस्थितीचा गैरफायदा उठवण्याचा प्रयत्न काही घटक करताना दिसून येतात. मग अगदी तेल, एलपीजी गॅसच्या टंचाईच्या अफवा निर्माण करण्यापासून ते पेट्रोल डिझेल संपुष्टात आल्याच्या आख्या उठवण्यापर्यंत सगळे प्रकार होत आहेत. एकीकडे देशातील परिस्थिती बिघडू नये ती व्यवस्थित राहावी म्हणून केंद्र सरकारने सगळ्या राज्यांना निर्देश दिलेले आहेत. पंतप्रधानांनी सगळ्या राज्यांच्या मुख्यमंत्र्यांसोबत बैठक घेऊन राज्यातील कायदा सुव्यवस्था आणि इंधन पुरवठा व्यवस्थित चालू ठेवण्याच्या सूचनाही केलेल्या आहेत. कारण येणाऱ्या वर्षभरामध्ये एकूणच इंधन पुरवठ्याची परिस्थिती याच पद्धतीची राहू शकते. भारतातल्या सर्वसामान्य माणसाला या इंधन तुटवड्याचा मोठा फटका बसू नये म्हणून प्रयत्न केले जात आहेत. केंद्र सरकारने आंतरराष्ट्रीय स्तरावर तेलाच्या किंमती वाढत असताना देखील भारतातल्या इंधनावरच्या उत्पादन शुल्कामध्ये दहा टक्के कपात केली. परिणामी आता देशातल्या सगळ्यांनाच स्वस्त दरामध्ये सुद्धा इंधन उपलब्ध होऊ शकेल. एकीकडे हे प्रयत्न सुरू आहेत आणि पंतप्रधानांनी काही दिवसापूर्वी संसदेच्या दोन्ही सभागृहात निवेदन करून युद्धजन्य परिस्थितीचा गैरफादा उठवण्याचा प्रयत्न अनेक लोक करतील अशावेळेस सर्वांनीच सावध राहण्याची आवश्यकता व्यक्त केली होती. याच युद्धजन्य परिस्थितीचा उपयोग करून आपापले हितसंबंध जपण्याचा प्रकार जम्मू-काश्मीर विधानसभेमध्ये पाहायला मिळाला. जम्मू-काश्मीर विधानसभेमध्ये इराण इस्त्रायलचा निषेध करण्याचा ठराव मंजूर करावा म्हणून नॅशनल कॉन्फरन्स पार्टी आणि काँग्रेसच्या आमदारांनी बराच मोठा गोंधळ घातला. हातामध्ये फलक घेऊन भारताने इराणवर झालेल्या हल्ल्याचा निषेध करावा अशी मागणी केली. खामेनी यांची हत्या झाल्यानंतर भारताने कोणतीही संवेदना व्यक्त केली नाही. असा आरोप या आमदारांनी केलेला आहे. परंतु वस्तुस्थिती अशी आहे की इराण इराक युद्ध आणि त्याचा भारताशी थेट संबंध येत नाही. भारताच्या एखाद्या विधानसभेमध्ये अशा प्रकारची मागणी होणार हे आणखीनच दुर्दैवी स्वरूपाचे ठरते.

देशभरामध्ये कार्यरत आहेत. युद्ध सुरू झाल्यानंतरही अशाच प्रकारच्या घटना घडून आल्या आणि मोर्चे काढून अमेरिकेचा आणि इस्त्रायलचा निषेध करण्याचा प्रयत्न झाला. विशेष म्हणजे ज्या काळात काश्मीर खोऱ्यात दहशतवाद्यांकडून हिंदूंच्या हत्या होत होत्या. त्या काळात तिथल्या विधानसभेत कोणताही निषेध प्रस्ताव केला गेला नव्हता. आता जे लोक मोर्चे काढून अमेरिकेचा निषेध करीत आहेत. त्यांनीदेखील दहशतवादाविरोधात असेच मोर्चे कधी काढले नव्हते. भारतात राहून इतर देशांचा अभिमान बाळगणे, भारताचे नागरीक असून धर्मांधपणे पराधार्जिणेपणा करणे हे देशाच्या राष्ट्रीयतेसाठी विकृत लक्षण ठरते. आपण ज्या देशात राहातो त्या देशाची अधिकृत राष्ट्रीय भूमिका जी असेल त्याच्याशीच सहमत असले पाहिजे. देशाच्या सरकारविरोधी भूमिका घेऊन भारतीय नागरीकत्व असलेल्यांनी परकीय सत्तांचा अशा प्रकारे अभिमान बाळगणे देशाच्या लोकशाहीसाठी सुद्धा मारक ठरते. भारत लोकशाहीवादी राष्ट्र आहे म्हणून त्यांना निषेध करण्याचे स्वातंत्र्य दिले गेले परंतु अन्य देशांमध्ये इतक्या खुलेपणाने निषेध करण्याचे स्वातंत्र्य मिळू शकले नसते. उलट युद्ध ज्याठिकाणी सुरू आहे त्या ठिकाणच्या सर्व धर्मीय भारतीयांना सुरक्षितपणे भारतात आणण्याचे प्रयत्न यशस्वी होत आहेत. असे असताना केवळ आपला धर्मांधपणा प्रदर्शित करण्यासाठी असे प्रकार केले जातात.

**इतर देशांची तळी उचलणारे**

भारतात राहून इतर देशांची तळी उचलणारे घटक देशाच्या सुरक्षिततेसाठी मोठा धोका ठरतात. जोपर्यंत अशा प्रकारच्या मनोवृत्ती इतक्या उघडपणाने काम करत राहतात तोपर्यंत भारताच्या एकात्मतेला नेहमीच आव्हान मिळत राहील आणि ते भविष्यातील मोठ्या संकटाचे देखील कारण ठरू शकते. कोणत्याही परिस्थितीत अशा प्रकारे आपल्या धार्मिक भावनांच्या माध्यमातून देशविरोधी कृत्य करण्याचा प्रकार होत असेल तर तो अत्यंत कठोरपणे थांबवण्याची आवश्यकता आहे. भारत धर्मनिरपेक्ष आहे, लोकशाहीवादी राष्ट्र आहे म्हणून वाटेला पद्धतीच्या स्वातंत्र्याचा अत्यंत विकृतपणाने गैरफायदा घेतला जातो. आपल्या देशातील लोकांची दहशतवाद्यांकडून हत्या होत असताना त्याचा निषेध न करणे उलट दहशतवाद्यांना सहानुभूती मिळेल अशा प्रकारचे वर्तन करण्याचे प्रकार अनेक ठिकाणी घडून आलेले आहेत. दुसरीकडे मात्र इराण मधल्या राष्ट्रप्रमुखांची हत्या होते. इराण आणि स्वतःचा धार्मिक संबंध जोपासण्याकरता भारतातल्या एखाद्या राज्याच्या विधानसभेत त्याचा निषेध करण्याचा ठराव करण्याचा आग्रह करणे हेसुद्धा घटनामहकटप्रा अनुचितच म्हणावे लागते. म्हणूनच या सगळ्या परिस्थितीचा गांभिर्याने विचार करण्याची वेळ आलेली आहे. भविष्य काळामध्ये अशा प्रकारच्या मनोवृत्ती त्रासदायक ठरू शकतात. यापूर्वी अशा मनोवृत्तीकडे दुर्लक्ष झाल्याने देश विरोधी कारवाई करणाऱ्यांचे प्रमाण वाढले होते. हे विसरून चालणार नाही. युद्ध परिस्थितीचा स्वतःचे हितसंबंध जपण्यासाठी गैरफायदा घेण्याची प्रवृत्ती तितकीच निषेधाई ठरते.

### सुविचार

विलास कोळेकर  
खंडाळा, रत्नागिरी. मोबा. ९४२२४२०६९९

जेवढ्या जास्त समस्या निर्माण होत असतात, त्यापेक्षा कित्येक पटीने नवीन पर्याय तयार होत असतात.

### पंचांग

शनिवार, २८ मार्च २०२६  
शक १९४८ पराभवनामसंवत्सर  
\* चैत्र शुक्ल दशमी  
नक्षत्र - पुष्य  
जन्मराशी :-  
००-०१ ते २४-०० कर्क

शालिवाहन जयंती; खंडोबा यात्रा-मंगसुळी

मुद्रक, प्रकाशक **सौ. जयश्री रमाकान्त खाडिलकर**-पांडे यांनी हे दैनिक नवाकाल ऑफिस आणि नवाकाल प्रेस करिता दंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरिया, विष्णू नगर, दिवा, नवी मुंबई -४००७०८ येथे छापून घेतले व नवाकाल विल्डिंग, १३ नवाकाल पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले. संपादक : **रोहित रमाकान्त पांडे** • कार्यकारी संपादक: **समीर करंबे** (\*पी.आर.बी. कायदानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)

संपर्क : संपादक विभाग: ८६५२२०९४४०, जाहिरात विभाग : ८९०८९९६४२३, ८९०८९९६४२९, छोटाचा जाहिराती: ८४२२८९४४४५. वितरण विभाग : ९५९४९३६४४९ ई-मेल: contact@navakal.in

'नवाकाल ऑफिस व नवाकाल प्रेस'चे प्रकाशन वैयक्तिक 'नवाकाल' आर.एन.आय.क्र.१८९४/१७ स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

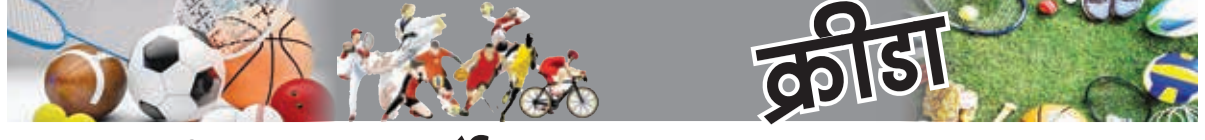
Printed and Published by Jayshree Ramakant Khadilkar-Pande On behalf of Navakal Office And Navakal Press. Printed at Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004. Editor - Rohit Ramakant Pande • Executive Editor - Sameer Karambe (\*As per P.R.B. law Executive Editor will be responsible for all the content in Daily Navakal)

### पाककृती

आंबा शिरा

**★साहित्य: १ मोठी वाटी रवा खमंग भाजून घेतलेला ३/४ वाटी हापूस आंब्याचा रस, १/४ वाटी साखर, २ वाट्या दूध, २ टेबलस्पून ड्रायफ्रूट बारीक करून, १ वाटी साजूक तूप, चिमूटभर मीठ, १/२ चमचा वेलची पावडर आणि चिमूटभर केसर**

**कृती: रवा प्रथम कोरडाच कढईत छान परतून घ्यावा व बाजूला काढून ठेवावा. नंतर त्याच कढईत साजूक तूप घालून आपल्या आवडीचे ड्रायफ्रूट्स छान परतून घेऊन नंतर बारीक करून ठेवा. ड्रायफ्रूट्स तुपात परतून झाल्यावर त्याच तुपात टाकावा तोही खमंग परतून हलका झाल्यावर त्यात चिमूटभर मीठ आणि दूध घालावे व नीट मिक्स करून मंद आचेवर दोन मिनिट झाकून ठेवावे. रवा चांगला फुलून येतो नंतर त्यात साखर आणि आंब्याचा रस घालून नीट परतून पुन्हा एकदा दोन मिनिटांसाठी झाकून ठेवावं. नंतर झाकण उघडून त्यात वेलची पावडर आणि केसर घालावे नीट मिक्स करून गरमागरम सर्वई करावे.**



# आयपीएल स्पर्धेला आजपासून सुरुवात

## गतविजेता बंगळूरु आणि हैदराबाद भिडणार

बहुचर्चित आयपीएल स्पर्धेची उद्यापासून सुरुवात होणार असून सलामीच्या सामन्यात गतविजेते रॉयल चॅलेंजर्स बंगळूरु (आरसीबी) आणि सनरायझर्स हैदराबाद (एसआरएच) आमनेसामने येणार आहेत. हा सामना बंगळूरु येथील एम. चिन्नास्वामी स्टेडियमवर खेळला जाणार असून अनेक वर्षांच्या प्रतीक्षेनंतर आरसीबीने आपले पहिले आयपीएल विजेतेपद पटकावले होते आणि संघ त्याच आत्मविश्वासाने नव्या हंगामाची सुरुवात करण्याच्या प्रयत्नात असणार आहे. एसआरएचचा नियमित कर्णधार पेट कमिन्स सुरुवातीचे काही सामने खेळणार नसल्यामुळे ईशान किशन कर्णधारपद भूषवणार आहे. त्यामुळे उद्याच्या सामन्यात ईशान किशनला आपली अग्रोपरिक्षा घावी लागणार आहे.

जबाबदारी सांभाळतील. आरसीबीच्या जोश हेडलरवूडच्या अनुपस्थितीत भुवनेश्वर कुमार आणि कृणाल पांड्या यांच्यावर गोलंदाजी विभागाची मोठी जबाबदारी असेल. हेडलरवूड ऑस्ट्रेलियामध्ये आपल्या युवापतीतून सावरण्याचा प्रयत्न करत आहे आणि तो नंतर संघात सामील होऊ शकतो. अत्याचाराच्या आरोपांचा सामना करत असलेला दयाल संपूर्ण हंगामासाठी संघाबाहेर असणार आहे. आरसीबीला अनुभवी वेगवान गोलंदाज भुवनेश्वर कुमार, फिरकी गोलंदाज कृणाल पांड्या, सुयश शर्मा आणि डावखुरा वेगवान गोलंदाज मंगेश यादव यांच्यावर मोठ्या प्रमाणावर अवलंबून राहावे लागेल. गेल्या हंगाम सनरायझर्स हैदराबादसाठी चांगला नव्हता, संघ गुणतालिकेत सहाव्या स्थानावर राहिला होता. यावेळी संघ चांगल्या कामगिरीची अपेक्षा करेल. सनरायझर्सचा कर्णधार पेट कमिन्सही सुरुवातीच्या टप्प्यात संघातून अनुपस्थित असेल. ईशान किशनची प्रभारी कर्णधार म्हणून नियुक्ती करण्यात आली. ट्रिव्हिस हेड आणि अभिषेक शर्मा संघाला वेगवान सुरुवात करून देण्याचा प्रयत्न करतील. ईशान किशन आणि हेनरिक क्लॉसने मधल्या फळीत महत्त्वाची भूमिका बजावतील, तर लियाम लिव्हिंग्स्टोन खालच्या फळीला बळकटी देईल.

### सबज्युनियर अर्जिव्यपद कॅरम स्पर्धेत

#### ऑंकार, वेदिका, शिवांश, निधी विजेते

१४ वर्षांखालील मुलींच्या अंतिम फेरीत मुंबई उपनगरच्या वेदिका पोमेंडकरने प्रतिस्पर्धी मुंबईच्या गौरी सावंतवर ११-४, १६-४ अशी मात केली. तिसऱ्या क्रमांकासाठी लढतील ठाण्याच्या सारा देवने धुळ्याच्या कल्याणी मराठेवर २१-०, २१-१ असा सहज विजय मिळविला. १२ वर्षांखालील (कॅडेट) मुलांच्या गटात अंतिम सामन्यात ठाण्याच्या शिवांश मोरेने ठाण्याच्या आपल्या सहकारी समर्थ खंडेलवलवार ३ सेटमधील रगतदार लढतीत २१-५, १-१६ आणि १-८ असा उदकंटावर्ध विजय मिळवून जेतेपद पटकावले.

### जे जे हॉस्पिटलचा संघ अंतिम फेरीत

रेहेजा हॉस्पिटलला उपांत्य उपविजेतेपदावर समाधान मानावे लागले. आर्वाडियल स्पोर्ट्स अकॅडमी सहकायनि सुरू झालेल्या स्पर्धेमधील उपांत्य सामन्यात जेजे हॉस्पिटलने नाणेफेक जिंकून रेहेजा हॉस्पिटलला प्रथम फलंदाजी दिली. सलामीवीर सचिंद्र ठाकूरने ४८ चेंडूंत ५९ धावांची आक्रमक फलंदाजी केल्यामुळे रेहेजा हॉस्पिटलने मर्यादित २० षटकांत ५ बाद १२९ धावांचा टप्पा गाठला. सलामीवीर जगदीश वाघेला (३३ चेंडूंत

### वृत्त विशेष

प्रधान मुद्रांक कार्यालय, मुंबई व प्रधान मुद्रांक कार्यालयामार्फत सुरू असलेले मा. उच्च न्यायालय, मुंबई येथील मुद्रांक विक्री केंद्र (खिडकी क्र.1) येथील मुद्रांक विक्री केंद्रावरील पदसिद्ध मुद्रांक विक्रेत्यामार्फत विक्री करणेत येणाऱ्या मुद्रांकांची निवामनुसार सोमवार दिनांक 30.03.2026 रोजी सहामाही पडताळणी करण्यात येणार आहे. सबब, प्रधान मुद्रांक कार्यालय व प्रधान मुद्रांक कार्यालयामार्फत सुरू असलेले मा. उच्च न्यायालय, मुंबई (खिडकी क्र.1) येथील मुद्रांक विक्री केंद्रामार्फत विक्री होणाऱ्या मुद्रांकांची विक्री सोमवार दिनांक 30.03.2026 रोजी जनतेसाठी संपूर्ण दिवस बंद राहणार आहे. तथापि, मुंबई विभागातील परवानाधारक मुद्रांक विक्रेते याचेकडील मुद्रांक विक्री सुरू राहणार आहे. याची संबधितानी नोंद घ्यावी.

सही/- सही/-  
(यशवंत साटम) (सचिन सालकर) (रघुनाथ गावडे, भाप्रसे)  
अपर कोषागार अधिकारी कोषागार अधिकारी अपर मुद्रांक निबंधक, मुंबई  
क्रमांक: आरओसी-२०२५-६६/क्र-५/सी ६८५३

जाहीर सूचना	
(नवदारी आणि दिवाळीसाठी नोंद घ्यावी, २०२५ वर काल १०२ अजरी)	
वैयक्तिक जामीनदार डिप्लोमेट विलेस हेमानी यांच्या पनकोचे लक्ष वेधण्याकरिता संबंधित तपशील	
१. वैयक्तिक जामीनदार (फौजी) नाव	डिप्लोमेट विलेस हेमानी (सीआयएन: ०१९८०७१७ पीएन: AARPH3622A)
२. फौजीचा नोंदणीकृत कार्यालय/प्रमुख कार्यालय/ निवास पत्ता	अ) एन टॉवर, कोर्टीवॉश, प्लॉट क्र. ४०, न्याय लक्ष्मी रोड/एन टॉवर क्र. ४०, सीटीएस क्र. ६४७, (एन) एन ४०० ०१५, वेस्टल बंगला ब) प्लॉट क्र. १९, स्टारबर्ग प्रॉटेक्शन रोड/एन टॉवर, उतर दक्षिण टॉवर ४, कोर्टीवॉश टॉवर, विलेस (ए), मुंबई - ४०० ०१५.
३. जिनियर पेंशनचा अर्जदाराचा नाव/अर्जदाराचे नाव/व	मनाजीव (एनसीएल), मुंबई अर्जदाराचे नाव/व (बी) कोर्टीवॉश बंगला (बी) विलेस विलेस हेमानी यांच्याकडून रोटी क्र. (अग्रणी) ६०४(एमबी)/२०२५ दिनांक २५.०२.२०२६ मध्ये दिवाळीसाठी ठराव प्रकिये दाखल करून घेतली. (दि. २६.०२.२०२६ रोजी प्रकिये)
४. दिवाळीसाठी ठराव प्रकिये सुरू होण्याचा दिनांक	दि. २५ फेब्रुवारी, २०२६ (दि. २५ मार्च, २०२६ रोजी प्रकिये)
५. ठराव व्यवस्थापिकाचे नाव आणि जेव्हा जेव्हा दिनांक	प्रमोद दत्ताराम रावम IBB/HPA-001/HP-PO0722/2017-18/11259
६. मंडळाचे नोंदणीकृत कार्यालय ठराव व्यवस्थापिकाचे नाव आणि ई-मेल	जोशी क्र. ५, सी टॉवर फ्लोर, वी. बी. नगर, ओरेंटी (ए), मुंबई - ४०००१५. ईमेल: pdattaram@gmail.com मोबाईल: +९१ ९८२०२२७५३
७. ठराव व्यवस्थापिकावर पत्रव्यवस्थापिका ठराव व्यवस्थापिका आणि ई-मेल	सुता ६, तुसर
८. दावे सादर करण्याचा अंतिम दिनांक	१५ एप्रिल, २०२६

जाहीर सूचना	
(नवदारी आणि दिवाळीसाठी नोंद घ्यावी, २०२५ वर काल १०२ अजरी)	
वैयक्तिक जामीनदार श्री. विलेस सी हेमानी यांच्या पनकोचे लक्ष वेधण्याकरिता संबंधित तपशील	
१. वैयक्तिक जामीनदार (फौजी) नाव	श्री. विलेस सी हेमानी (सीआयएन: ०१९८०७१७ पीएन: AAAPH5083L)
२. फौजीचा नोंदणीकृत कार्यालय/प्रमुख कार्यालय/ निवास पत्ता	अ) एन टॉवर, कोर्टीवॉश, प्लॉट क्र. ४०, न्याय लक्ष्मी रोड/एन टॉवर क्र. ४०, सीटीएस क्र. ६४७, (एन) एन ४०० ०१५, वेस्टल बंगला ब) प्लॉट क्र. १९, स्टारबर्ग प्रॉटेक्शन रोड/एन टॉवर, उतर दक्षिण टॉवर ४, कोर्टीवॉश टॉवर, विलेस (ए), मुंबई - ४०० ०१५.
३. जिनियर पेंशनचा अर्जदाराचा नाव/अर्जदाराचे नाव/व	मनाजीव (एनसीएल), मुंबई अर्जदाराचे नाव/व (बी) कोर्टीवॉश बंगला (बी) विलेस विलेस हेमानी यांच्याकडून रोटी क्र. (अग्रणी) ६०४(एमबी)/२०२५ दिनांक २५.०२.२०२६ मध्ये दिवाळीसाठी ठराव प्रकिये दाखल करून घेतली. (दि. २६.०२.२०२६ रोजी प्रकिये)
४. दिवाळीसाठी ठराव प्रकिये सुरू होण्याचा दिनांक	दि. २५ फेब्रुवारी, २०२६ (दि. २५ मार्च, २०२६ रोजी प्रकिये)
५. ठराव व्यवस्थापिकाचे नाव आणि जेव्हा जेव्हा दिनांक	प्रमोद दत्ताराम रावम IBB/HPA-001/HP-PO0722/2017-18/11259
६. मंडळाचे नोंदणीकृत कार्यालय ठराव व्यवस्थापिकाचे नाव आणि ई-मेल	जोशी क्र. ५, सी टॉवर फ्लोर, वी. बी. नगर, ओरेंटी (ए), मुंबई - ४०००१५. ईमेल: pdattaram@gmail.com मोबाईल: +९१ ९८२०२२७५३
७. ठराव व्यवस्थापिकावर पत्रव्यवस्थापिका ठराव व्यवस्थापिका आणि ई-मेल	सुता ६, तुसर
८. दावे सादर करण्याचा अंतिम दिनांक	१५ एप्रिल, २०२६

### फॉर्म ए

जाहीर सूचना

(भारतीय नवदारी आणि दिवाळीसाठी नोंद घ्यावी, २०२५ वर काल १०२ अजरी)

आयपीएल सनलाईट पॉवर प्रायव्हेट लिमिटेडच्या पनकोचे लक्ष वेधण्याकरिता संबंधित तपशील

१. कोर्टीवॉश कर्णधारचे नाव	आरपीएस सनलाईट पॉवर प्रायव्हेट लिमिटेड
२. कोर्टीवॉश कर्णधारचे कार्यालय दिनांक	१९.०८.२०१९
३. प्रकियेकृत या अंतर्गत कोर्टीवॉश कर्णधारची स्वामत्त्वा/जिम्मेदारता घ्या	केवळ दिवाळी, मुंबई।
४. कोर्टीवॉश कर्णधार कोर्टीवॉश अंतर्गत अंतर्गत/अंतर्गत/अंतर्गत/अंतर्गत	U40108M/2015PTC267568
५. कोर्टीवॉश कर्णधार नोंदणीकृत कार्यालय आणि प्रमुख कार्यालय/निवास पत्ता	नोंदणीकृत कार्यालय: रोज वॉट, वी टिप, ४०२ मजला, जेट्स रोड, गिरगांव विजय बँक/कार्यालय, संपुष्ट (ए), मुंबई नगर, मुंबई, महाराष्ट्र, भारत, ४०००१५.
६. कोर्टीवॉश कर्णधारचा संदर्भित दिवाळीसाठी सुरू होण्याचा दिनांक	दि. २६.०२.२०२६
७. दिवाळीसाठी ठराव प्रकियेचा परिचय/प्रकियेचा संदर्भित दिनांक	दि. २२.०२.२०२६ (अजरी) दि. २६.०२.२०२६ (मार्च १०२ दिवस)
८. अंतर्गत ठराव व्यवस्थापिका म्हणून काम पाहण्याची दिवाळीसाठी व्यवस्थापिकाचे नाव आणि नोंदणीकृत कार्यालय	(एनसीएल) इन्वॉल्व्हन्स प्रोटेक्शन प्रायव्हेट लिमिटेड (एनसीएल) - लॉयड संकलन, सी. ज्यूल टॉवर नॉ. ४, अग्रणी/एमबी/२०२२-२३/५००२१ IBB/HPA-0040/HPA-2/2022-23/50021
९. मंडळाचे नोंदणीकृत कार्यालय ठराव व्यवस्थापिकाचे नाव आणि ई-मेल	पत्ता: एन-३५, ५ मजला, कॅम्पूरा एअरटर्मिनल, जेजुरी, सायबेरीयन, नवी दिल्ली-११००१७. ईमेल: anandji@ipnsolvency.in
१०. अंतर्गत ठराव व्यवस्थापिकावर पत्रव्यवस्थापिका ठराव व्यवस्थापिका आणि ई-मेल	पत्रव्यवस्थापिका: पत्ता: १००२ मजला, १००२, डीवॉन टॉवर, जेजुरी, सायबेरीयन टर्मिनल, नवी मुंबई रोड, रत्नागिरी, उड्डयन-३८००१७. प्रकिये ईमेल: anandji@ipnsolvency.in
११. दावे सादर करण्याचा अंतिम दिनांक	०८.०४.२०२६
१२. अंतर्गत ठराव व्यवस्थापिकावर प्रकियेकृत कार्यालय, कलम २१ वर उपा-व्यवस्था (६४३) या संकेत (४) अजरी दिवाळीचे नाव, वर उल्लेख	सगु नदी
१३. कर्णधारचे कार्यालय प्रकियेकृत कार्यालय ठराव व्यवस्थापिका ठराव व्यवस्थापिकाचे नाव आणि नोंदणीकृत कार्यालय	सगु नदी
१४. (अ) संकेतित नाव आणि (ब) अंतर्गत प्रकियेकृत कार्यालय ठराव व्यवस्थापिका	अ) www.ibbi.gov.in b) cipr.pnsolvency.in